

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 298/MP/2026

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003, seeking specific performance of the Power Sale Agreement (PSA) dated 13.12.2017 read with Power Purchase Agreement (PPA) dated 27.12.2017 and further seeking grant of compensation/damages /dues/losses on account of shortfall in supply of the minimum energy for the Financial Years 2022-23, 2023-24 and 2024-25 by the Respondent No. 1-SECI/Respondent No. 2 - Wind Power Developer (WPD) to the Petitioner.

Petitioner : Haryana Power Purchase Centre (HPPC)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : **14.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aditya Singh, Advocate, HPPC

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking enforcement and specific performance of the Power Sale Agreement dated 13.12.2017 read with the Power Purchase Agreement dated 27.12.2017, along with grant of compensation, damages, carrying cost and consequential reliefs on account of admitted and continuing shortfall in supply of minimum contracted energy for FYs 2022-23, 2023-24 and 2024-25.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their replies within five weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within four weeks thereafter.

3. The Petition will be listed for hearing on **24.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

